

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1080/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.25.02.2019/NCLAT/UR/237**

**In the matter of:**

Pradeep. M.R .... Appellant

Versus

Ravindra Belayur, RP of .... Respondents  
Merchem Ltd. & Ors.

Appearance: Mr. Kartik Malhotra, Advocate for the Appellant.

**27.03.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 25.02.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 26.02.2019 and returned the Memo of Appeal to the Appellant on 27.02.2019. The Appellant re-filed the Memo of Appeal on 25.03.2019. It is stated in the Interlocutory Application (IA) that as the Counsels and the Appellant are based in three different cities, there was a slight delay in communication and preparation & execution of the Appeal by the Appellant. Hence, there is delay of 20 days in re-filing the Memo of Appeal, which is neither intentional nor deliberate but due to circumstances beyond control of the Appellants, therefore, the delay be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 29.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar